GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NEW DELHI: DATED. THE

NOTIFICATION . (INCJIME-TAX)

No. 7855 (F.No.197/105/78-IT(A1): In exercise of the powers conferred by clause (iv) of sub-section (230) of Section 10 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Action for Food Production, New Delhi" for the purpose of the said clause for the assessment years 1985-86 to 1987-88.

> RUSHAN SAHAY) UNDER SECRETARY TO THE GOVERNMENT OF

To

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Maar Rajouri Gardan), New Delhi.

M/s. Aiyer & Co., Chartered Accountants, 607, Akash Deep, 26-A, Barakhamba Road, New Dolhi- 110001.

The Commissioner of Income-tax, Delhi-VI, New Delhi with ref. to his letter No.CIT-VI/TE(94)/78/1596 dated, 3-2-1987.

All Commissioners of Income-tax.

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(Mrs.V. RAMAKRISHNAN) SECTION OFFICER.